

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objection/representations in the matter of PACL Ltd.
as referred to in the order dated 15/11/2017, of the Hon'ble Supreme
Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya
vs SEBI and duly notified in SEBI Press release no. 66 dated 08/12/2017.

File No. 343

MR Nos. 9850-15, 9857-15 and 9852-15

Objector :H. Yeshwanth Shenoy

Present : Sh. Manjunath, Advocate (Enrolment No. KAR/4833/1999)
With Sh. Sudhir H. M., Advocate, Bangalore (Enrolment No. KAR/428/200)

Order:

1. It may be noticed at the outset that vide order dated 02/02/2016, passed in civil appeal no. 13301/2015 bearing the title Subarata Bhattacharaya Versus Securities & Exchange Board Of India, the Hon'ble supreme court had directed constitution of a committee by SEBI to be headed by Hon'ble Mr. Justice R.M. Lodha. former Chief Justice of India as its Chairman for disposing of the land purchased by PACL so that the sale proceeds recovered there from can be paid to the investors who have invested their funds in the company for purchase of the land. The said committee was asked to collect relevant record including title sale deeds from the CBI (Central Bureau of Investigation) if it is in possession of any documents.
2. The committee on its part has put up various properties including the property forming the subject matter of the present objection petition for auction sale on its website www.auctionpacl.com.
3. The objector above named seeks delisting of the under mentioned properties

SI. No.	Sy. No.	Extent Purchased	Owner	Document Details	MR Number for Property Reference
1	31	1 acre 20 guntas	H.. Yeshawanth Shenoy	4183/96-97 dated 30.10.1996	9850-15
2	41	1 acre 20 guntas	H.. Yeshawanth Shenoy	4182/96-97 dated 30.10.1996	9857-15
3	46	1 acre 20 guntas	H.. Yeshawanth Shenoy	4197/96-97 dated 30.10.1996	9852-15
Total		4 acre 20 guntas			

AS/VA
20/3/17

4. The objector above named contends that the lands detailed above were purchased by him through three separately registered sale deeds detailed in column 5 of the table above from the previous registered owner namely Kanhaiya Lal alias Kantilal Lalji Savla in respect of entries at Sr Nos. 1 to 3 of the above table, against due consideration and in respect of which sales he has been contesting litigation with the state revenue authorities under Karanataka Scheduled Castes and Scheduled Tribes (Prohibition of Transfer of Certain Lands) Act, 1978 (for short PTCL Act) by filing requisite petitions before the revenue authorities which matter has ultimately reached the High Court of Karnataka at Bangalore in Writ Petition no. 13625-13268/2012 which is pending and wherein stay of order passed by the Assistant Collector rejecting the claim of the objector above named has been passed vide order dated 20/04/2012.
5. It is claimed interalia that Marappa, Narayanamma and Chikkanna had subsequent to the aforesaid sale deeds executed by Kanhaiya Lal in favour of the objector in the year 1996-1997 executed draft sale deeds dated 13/05/2010, 13/06/2010 and 14/05/2010 respectively in respect of same land in favour of Prateek Kumar s/o Praful Kumar through his GPA holder Mr. Venkatesh Mutta but which draft sale deeds in favour of Prateek Kumar above named when presented for registration before the sub-registrar have been rejected by the Senior Sub-Registrar, Yelahanka, Bangalore vide endorsement no. **S.No.Sub-Registrar/Yelahanka/282/2017-18** dated 19/02/2018 as per entries at Sr. Nos. 5 to 7 thereof, which document has been subsequently produced on record of this file by the objector and shall form a part of this order.
6. Keeping in view the rejection of the draft sale deeds of the years 2010-11 executed by Marappa, Narayanamma and Chikkanna in favour of Prateek Kumar, the authenticity of the earlier sale deeds of the year to 1996 -1997 executed by Kanhaiya Lal in favour of the objector herein as detailed in para 4 of this order above cannot be doubted by this committee specially when it is recalled that the objector above named has been pursuing litigation in respect of this very land with the state revenue authorities under Karanataka Scheduled Castes and Scheduled Tribes (Prohibition of Transfer of Certain Lands) Act, 1978 (for short PTCL Act).
7. In view of the foregoing discussion, the objection petition in hand is liable to be and is hereby accepted.


Date : 20/03/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for.

Date : 20/03/2018


R. S. Virk
Distt. Judge (Retd.)